

(c) whether they have flouted the law of the land and if so, what steps Government propose to take against them?

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS (SHRI K. R. GANESH):

(a) Yes, Sir. The items proposed to be manufactured are as follows:—

S. No.	Item	Annual capacity
1	Gentamycin Sulphate	1000 Kgs.
2	Tablets	360 Million nos.
3	Injectables	8100 litre
4	Ointments and creams	25000 Kg.
5	Solutions	11000 litre
6	Capsules	5000 million nos

(b) Details regarding actual production of drugs achieved by the party during Fourth Plan period and the imports allowed against each item etc., are being collected and will be laid on the Table of the House.

(c) The question whether the firm was required to apply for grant of a COB licence in 1970 is being examined.

Proposals for Dilution on Foreign Equity of Drug Firms

66. SHRI BHALJIBHAI PARMAR:
Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what are the proposals of his Ministry regarding Foreign Exchange Regulation Act, 1973 *vis-a-vis* dilution of foreign equity of drug firms in India;

(b) whether Government will keep in mind excess production, excess repatriation and capital formulation by the foreign firms and compel them to surrender equity, over and above 26

per cent in favour of IDPL in view of over-production/repatriation etc;

(c) if not, the reasons therefor in respect of each and every foreign firm at present holding more than 40 per cent foreign equity; and

(d) whether Government propose to consider joint production, sales and equity together in the case of foreign firms having inter-linked Directorship as has been done in the case of Indian firms with common Directors?

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS (SHRI K. R. GANESH):

(a) Under Section 29(2) (a) of the FERA, 1973 all foreign companies and India companies having more than 40 per cent non-resident interest have to seek Reserve Bank's approval to continue their existing activities. The applications are received by the Ministry of Industry and Civil Supplies from the R.B.I. In respect of Drugs and Pharmaceutical Industry, Ministry of Industry and Civil Supplies deal with these cases in consultation with the Ministry of Petroleum and Chemicals in accordance with the guidelines on Section 29 of the FERA 1973 which were laid on the Table of the Lok Sabha on the 20th December, 1973, by the Ministry of Finance.

(b) to (d). Government have appointed a Committee on Drugs and Pharmaceuticals Industry under the Chairmanship of Shri Jaisukhlal Hathi and its terms of reference *inter alia* include:—

- (i) To enquire into the progress made by the industry and the status achieved by it;
- (ii) To recommend measures necessary for ensuring that the public sector attains a leadership role in the manufacture of basic drugs and formulations, and in research and development;
- (iii) To make recommendations for promoting the rapid growth of

the drugs industry and, particularly, of the Indian small scale industries' sectors. In making its recommendations the Committee will keep in view the need for a balanced regional dispersal of the industry.

The Committee is likely to submit its report by April, 1975. Government will take a view on such matters after the report of the Committee is received.

Misrepresentation of facts in the application from M/s Hoechst for C.O.B. Licence

67. SHRI BHALJIBHAI PARMAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether M/s. Hoechst have submitted a proposal for a COB licence in 1973 on misrepresentation of facts in their application;

(b) the items applied under COB, commencement of production shown in their application, along with items of production, their capacity, value of production/sales and what apparatus was used to have it verified; and

(c) whether any misrepresentation of facts has been found in their application and what action Government propose to take against them for this?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) to (c). A statement in respect of M/s. Hoechst Pharmaceuticals Ltd., indicating the name of the item of manufacture, capacity asked for, year of commencement of production, ex-factory value of production, source to which production was reported is laid on the Table of the House. [Placed in Library. See No. LT-8889/75]. The application of the party for the grant

of COB licence is still under consideration.

Statement of Chief Election Commissioner on Snap Poll

68. SHRI NURUL HUDA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether his Ministry has authorised the Chief Election Commissioner to state publicity that snap elections can be held in 1975 by bringing in amendments to the Constitution and revision of electoral rolls?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): The Chief Election Commissioner being an independent agency vested with authority under the Constitution in the matter of the conduct of elections, the question of his being authorised by this Ministry does not arise.

पिछड़े राज्य मध्य प्रदेश में नई रेलवे लाईनों के लिए राशि का प्रावदन

69. श्री गंगा चरन दोक्षित : क्या रेल मंत्री यह बताने की कृपा करेंगे कि पिछड़े राज्य मध्य प्रदेश, में नई रेलवे लाईनों बिछाने के लिए उदारतापूर्वक राशि का प्रावदन करने के बारे में कोई प्रस्ताव है ?

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह) : रेलों के विकास पर राज्यवार या क्षेत्रवार विचार नहीं किया जाता बल्कि राष्ट्रीय हितों को सर्वोपरि रख कर विचार किया जाता है। पांचवीं योजना के दौरान नई लाइनों के निर्माण के लिए जो राशि प्रावदित की गई थी वह चालू निर्माण कार्यों को पूरा करने और महत्वपूर्ण क्षेत्रों के लिए ही प्रयोज्य नहीं है। इसलिए नई लाइनों के निर्माण के लिए राशि का उदारता पूर्वक प्रावदन करना सम्भव नहीं है। फिर भी,